

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

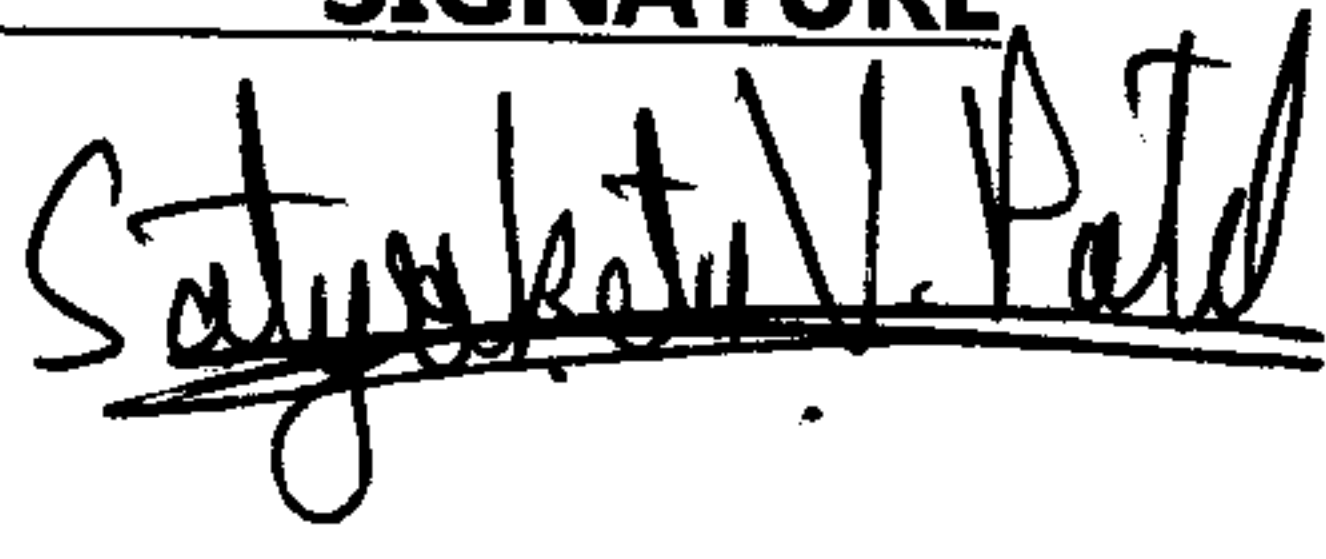

**IA 33 of 2017 with
CP No. 17/397-398/NCLT/AHM/2016**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2018**

Name of the Company: Bhupendra Patel & Ors.
V/s.
Hotel Oasis (Surat) Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SATYAKETU PATEL	R-2	Self	
2.	DHIREN R DAVE	Respondent PCS	Petitioner	

ORDER


PCS Mr. Dhiren Dave is present for the Petitioner. Mr. Satyaketu Patel is present in person for R-2.

The Respondent No. 2 is present in person and requested for time on the ground of his senior's unavailability.

On perusal of the record, it is found that the matter is pending since 07.12.2016 and getting adjourned on some or the other reason. Today the learned PCS appearing on behalf of the petitioner is vehemently objecting for the adjournment as requested by Respondent No. 2, however, as a last chance the matter is adjourned. No further adjournment shall be granted.

The date is fixed as per the convenience of the parties.

List the matter on 05.11.2018


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 18th day of September, 2018